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CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CCP 14 /07 in O.A.24/01

APPLICANT(S) Durga Pd. Nema

RESPONDENT(S) R.L. Jamuda & Anr

ADVOCATE FOR

ADVOCATE FOR

APPLICANT(S) Shri Prashant Kohade

RESPONDENT(S)

ORDER SHEET

Notes of the Registry

Orders of the Tribunal

Date of presentation: 08.02.07

14/3/2007

Following defects are to be removed by the applicant's Counsel.

1 Draft Charges not filed.

2 Application for condonation of delay along with affidavit not filed.

None for the applicant.

Shri M.K. Verma for the respondents.

Heard the learned counsel for the respondents.

The learned counsel for the respondents has vehemently argued that in view of Section 20 of the Contempt of Courts Act, the present contempt petition filed by the applicant is grossly time barred and the same deserves to be dismissed on the ground of limitation alone without entering into the merits of the case.

We have considered this aspect and are of the view that this contempt ^{petition} is liable to be dismissed on the ground of limitation alone. Accordingly, the same is dismissed.

The case is listed before the Dy.Registrar for removing the defects on 26.02.2007

Deputy Registrar

above defect noted on 15/2/07

Defects removed.

26/02/07

(Appt. Time)

26.2.07

Shri Day Tiwari Advocate for applicant. Defects removed by him. Regd. as CCP 14/07 for order on 14.3.07

26/2/07 DP

(A.K. Gaur)

(Dr G.C. Srivastava)